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Court No. 1.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration (T.A.) No. 1451 of 1987.

(Writ Petition No. 13719 of 1984)

Ajit Mohan Gupta

....

Petitioner.

Versus

Union of India & others

....

Respondents.

Hon'ble Justice K. Nath, V.C.

Hon'ble K.J. Raman, A.M.

(By Hon. K. Nath, V.C.)

In this writ petition, received on transfer from the Hon'ble High Court of Judicature at Allahabad under Section 29 of the Administrative Tribunals Act, 1985, the relief claimed was to quash the order dated 2.8.1980 whereby the petitioner, Sri Ajit Mohan Gupta, was removed from service. Notices were issued by Registered Post to the petitioner by this office on 5.3.1990; it has been returned back with the postal report that the addressee had expired.

2. Sri G.P. Agarwal, appearing on behalf of the respondents, files photo-copy of a death certificate, which indicates that Sri Ajit Mohan Gupta, son of Late Sri Jetendra Mohan Gupta had died on 18.6.1985. An application dated 11.4.1990 was also filed by the respondents stating these very facts. No one has turned up to claim as a legal representative and heir of the deceased applicant.

3. The petition, therefore, abates and is disposed of accordingly as abated.

K.J. Raman
MEMBER (A).

JN
VICE-CHAIRMAN.

Dated: April 17, 1990.

PG.